

HIGH COURT OF MADHYA PRADESH

VED PRAKASH
REGISTRAR GENERAL

JABALPUR

D.O. No. 136/Confdlr/2015
11-15-12/50 (pt:10)

Dated 07.02, 2015

Subject : Regarding *Regional Round Table Conference on – Effective implementation of Juvenile Justice (Care & Protection of Children) Act, 2000* by UNICEF at Bhopal.

Ref : Your letter No. BHO/CP/2014/433 dated 14.11.2014.

Dear Shri, *Clark,*

On the aforesaid subject, as directed, it is to inform you that following Judicial Officers have been nominated to participate in the **Regional Round Table Conferences – Effective implementation of Juvenile Justice (Care & Protection of Children) Act, 2000** by UNICEF at Bhopal, scheduled to be held on **28th February 2015 and 1st March, 2015 by UNICEF at Bhopal:-**

1. Smt. Kiran Singh, XI Civil Judge Class-I & ACJM, Bhopal
2. Shri Tanveer Ahmed Khan, V Civil Judge Class-I & ACJM, Jabalpur
3. Shri Anurag Dwivedi, II Civil Judge Class-I & ACJM, Satna
4. Shri Vivek Patel, III Civil Judge Class-I & JMFC, Rewa
5. Smt. Meenal Shrivastava, I Civil Judge Class-II & JMFC, Morena

Dilip Singh

Yours sincerely,

[Signature]
07.02.15

(VED PRAKASH)

To,
Shri Trevor Clark,
Chief, UNICEF
Plot No. 41-42.
Polytechnic Colony,
Shymala Hills,
BHOPAL (M.P.) – 462 013.

Endt. No. 137/Con/II/2015
II-15-12/00 (Pt:10)

Dated 07.02 2015

Copy forwarded to:-


1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
2.
 1. Smt. Kiran Singh, XI Civil Judge Class-I & ACJM, Bhopal
 2. Shri Tanveer Ahmed Khan, V Civil Judge Class-I & ACJM, Jabalpur
 3. Shri Anurag Dwivedi, II Civil Judge Class-I & ACJM, Satna
 4. Shri Vivek Patel, III Civil Judge Class-I & JMFC, Rewa
 5. Smt. Meenal Shrivastava, I Civil Judge Class-II & JMFC, Morena

with a direction to positively participate in the 'Regional Round Table Conference on – Effective implementation of Juvenile Justice (Care & Protection of Children) Act, 2000 by UNICEF at Bhopal', scheduled to be held on 28th February 2015 & 1st March 2015 at Hotel Jehan Numa Palace, Bhopal.

 - Draft Agenda of the programme is enclosed.
 - Stay arrangements of Judicial Officers shall be at National Judicial Academy, Bhopal from the evening of 27th February, 2015 to the morning of 2nd March, 2015.
 - As per rules, TA/DA shall be reimbursed to the Judicial Officers as per their entitlement on production of details and proof of the to and fro journey. Those Judicial Officers who will come in their own vehicle, the mileage charges shall be reimbursed to them as per their entitlement with duly signed receipts/distance declaration.
 - The participants are not required to make any payment for lodging and boarding to the National Judicial Academy.
 - The participants are requested to bring their Laptops with peripherals and software CDs., if provided, by the High Court.
 - The participants shall come soberly dressed during the entire duration of the Conference.
 - After attending the training programme, the participants are requested to intimate the Registry about their participation in the programme.
 - The participants are directed to send comments/suggestions regarding experience of the Conference to the Director, Madhya Pradesh State Judicial Academy, Jabalpur.

- The participants should not seek any adjustment or exemption unless it is a case of *vis-major*.
 - The participants are directed to send their travel plans well in advance to NJA.
 - The participants nominated are further directed to arrange their Board Diaries in such a manner that no case is listed on the dates, on which they are directed to attend this training programme. In case, cases have been fixed for the said dates, summons should not be issued and if summons are issued, the parties should be informed about the change in dates.
3. The District & Sessions Judge, Bhopal / Jabalpur/ Satna/ Rewa/ Morena/ for information and necessary action. You are further directed to send confirmation of receiving of this communication immediately, by mail/fax.
 4. The Director, Madhya Pradesh State Judicial Academy, Jabalpur with a request to utilize the experience of the officers nominated for imparting training to other Judicial Officers during various training programmes.

Encl: Draft Agenda.



07.02.15

(VED PRAKASH)
REGISTRAR GENERAL

Draft Agenda ⁴

Regional Round Table Conference of Western States & Delhi
On

Effective Implementation of Juvenile Justice (Care and Protection of Children) Act, 2000

Dates : 28.02.2015 & 01.03.2015

Venue : Hotel Jehan Numa Palace, Bhopal

Organized by:

Supreme Court Committee and High Court Committees on Juvenile Justice

Hosted By : Madhya Pradesh High Court, Madhya Pradesh State Judicial Academy,
Women and Child Development Department, Government of M.P. with the support of
UNICEF, MP Field Office

Technical Support from:

Centre for Child and the Law (CCL)

National Law School of India University (NLSIU), Bangalore

Day 1

- | | |
|-----------------------------|--|
| 09.00 a.m. – 09.25 a.m. | Registration |
| Inaugural Programme: | |
| 09.30 a.m. – 09.35 a.m. | Lighting of the Lamp |
| 09.35 a.m. to 09.40 a.m. | Welcome Address
Hon'ble Shri Justice R.S. Jha
Judge and Chairperson, Juvenile Justice Committee
High Court of M.P. |
| 09.40 a.m. to 09.45 a.m. | Remarks
Trevor Clark, Chief, UNICEF, M.P. |
| 09.45 a.m. to 09.55 a.m. | Introductory Remarks
Hon'ble Shri Justice A.M. Khanwilkar
Chief Justice of the High Court of M.P. |
| 09.55 a.m. to 10.10 a.m. | Reflections and Views
Hon'ble Shri Justice Madan B. Lokur,
Judge, Supreme Court of India |
| 10.10 a.m. to 10.15 a.m. | Felicitation of the Guests |
| 10.15 a.m. to 10.45 a.m. | Coffee/Tea Break |

Technical Session – 1
Roundtable on State experiences on
Status of the Implementation of the JJ Act and Key Challenges

10.45 a.m. to 11.30 a.m.	Roundtable panel for Rajasthan Hon'ble Judges, Rajasthan High Court and others
11.30 a.m. – 12.15 p.m.	Roundtable panel for Maharashtra/Goa Hon'ble Judges, Maharashtra/Goa High Courts and others
12.15 p.m. to 1.00 p.m.	Roundtable panel for Gujarat Hon'ble Judges, Gujarat High Court and others
01.00 p.m. – 2.00 p.m.	Lunch
02.00 p.m. – 03.00 p.m.	Roundtable panel for Delhi Hon'ble Judges, Delhi High Court and others
03.00 p.m. – 3.30 p.m.	Roundtable Panel for Madhya Pradesh Hon'ble Judges, High Court of Madhya Pradesh and others
03.30 p.m. – 04.00 p.m.	Coffee/Tea Break
04.00 p.m. – 05.30 p.m.	Break-out groups to deliberate on (i) Problems, (ii) Solutions, (iii) way forward: Facilitated by CCL of National Law School, Bangalore

Note: 7.30 p.m. onwards – Cultural programme followed by Conference dinner at Hotel Jehan Numa Palace

Day 2

Technical Session – 2

09.30 a.m. – 09.45 a.m. Recapitulation of Day 1 (CCL NLSIU)

Perspective Presentations by Groups

09.45 a.m. – 10.30 a.m. **Perspective Presentation preferably by Member of the JJB on (i) Problems, (ii) Solutions, (iii) the way forward and making the functioning of the JJBs more effective**

Perspective Presentation by Member of the Civil Society on (i) Problems, (ii) Solutions, (iii) the way forward and making the functioning of the JJBs more effective

10.30 a.m. – 11.15 a.m. **Perspective Presentation by Member of the CWC on (i) Problems, (ii) Solutions, (iii) the way forward and making the functioning of the CWCs more effective**

Perspective Presentation by Member of the Civil Society on (i) Problems, (ii) Solutions, (iii) the way forward and making the functioning of the CWCs more effective

11.15 a.m. – 11.45 a.m. **Coffee/Tea Break**

11.45 a.m. – 12.30 p.m. **Perspective Presentation preferably by senior officer on (i) Problems, (ii) Solutions, (iii) the way forward and making the management of institutions under the JJA more effective**

Perspective Presentation by Member of the Civil Society on (i) Problems, (ii) Solutions, (iii) the way forward and making the management of institutions under the JJA more effective

12.30 p.m. – 01.15 p.m.

Perspective Presentation preferably by senior officer
on (i) Problems, (ii) Solutions, (iii) the way forward to
provide effective legal aid to children

**Perspective Presentation by Member of the Civil
Society** on (i) Problems, (ii) Solutions, (iii) the way
forward to provide effective legal aid to children

01.15 pm – 01.30 pm

Film on Children in Conflict with Law focusing on
rehabilitation

01.30 p.m. – 02.00 p.m.

Valedictory Session
Remarks and Observations
Hon'ble Shri Justice A.M. Khanwilkar
Chief Justice of High Court of M.P.

Closing Remarks
Hon'ble Shri Justice Madan B. Lokur
Judge, Supreme Court of India

Vote of Thanks
Hon'ble Shri Justice Prakash Shrivastava
Judge and Member, Juvenile Justice Committee,
High Court of M.P.

02.00 p.m. onwards

Lunch and Departure
